

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

22. 09.03.2001.

Mr. Mishra, Ld. Asc for the department submits that he is ready with the relevant fees. Put up on 19.3.2001 for hearing ^{the day} and final disposal at the stage of admission.

Member (J)

For. lny.

ad. 19.3.2001

16.3.2001

BSJ

23. 19.03.2001

At the request of learned counsel for the petitioner matter is adjourned to 09.04.2001.

For Admission

12
ATA/01

Branch

Vice-Chairman
19/3

Member (J).

24. ORDER DT. 9.4.2001.

Heard Mr. B.B. Patnaik, learned counsel for the applicant and Mr. P.K. Mishra, learned ASC for the Respondents. It is submitted by learned counsel for the applicant that he does not want to pursue this O.A. In view of this, the O.A. is disposed of as not being pressed.

Free copies of final order dt. 9.4.2001 issued to counsels for both sides.

B. 10/4

10/4/01

S.O. (J)

Vice-Chairman
9/4

Member (Judicial)